

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA NO.17/2007

Monday this the 8th day of January, 2007

Coram:

**Hon'ble Mrs.Sathi Nair, Vice Chairman
Hon'ble Mr.George Paracken, Judicial Member**

P.N.Sivasankaran
Gramin Dak Sevak MD,
GDSSO Pattithara, Thrithala,
Ottapalam Postal Division,
residing at Ammini Nivas,
Mulannur Post,
Chunangad via Ottapalam,
Palakkad. ... Applicant.

By Advocate Mr.P.N.Mohanan

V/s.

1. Union of India rep. by its Secretary,
Department of Posts,
Ministry of Communication,
New Delhi.
2. Director General of Posts,
Department of Posts, Dak Bhavan,
Sansad Marg, New Delhi- 110 001.
3. Asst. Director General(GDS),
Dak Bhavan, Sansad Marg,
New Delhi-110 001.
4. Chief Post Master General,
Kerala Circle, Thiruvananthapuram.
5. The Superintendent of Post Office,
Ottapalam Division, Palakkad. ... Respondents

By Advocate Ms.P.Dhanya for Mr.Aziz ACGSC

This OA having been heard on 8th January,2007, the
Tribunal on the same day delivered the following:-

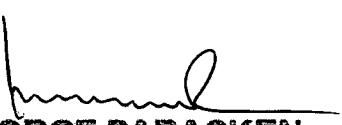
(ORDER)

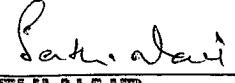
Hon'ble Mrs.Sathi Nair, Vice Chairman

The applicant is working as Gramin Dak Sevak MD, GDSSO Pattithara which is stated to be about 52 Kms away from the place of his residence. The applicant's children are studying in +2 course and 9th standard and according to the applicant as per the revised guidelines of transfer issued by the Ministry of Communication, his case is covered by grounds 4 and 5. He has made a request as per Annexure A-5 dated 18/4/2006 in view of the availability of a vacancy in the Post Office at Chunangad within 5Km of his residence. No action has been taken so far.

2. Since the request of the applicant is stated to be covered by Guideline and availability of vacancy, we are of the view that this OA can be disposed of at the admission stage with a direction to the 5th respondent to consider the request of the applicant for transfer as per the revised guidelines. The applicant is also directed to furnish the medical certificates and other details to the 5th respondent within a period of one week from today and the respondents may consider the same and pass a speaking order thereafter within three weeks.

The OA is disposed of with the above direction. No costs.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

Dated the 8th day of January,2007.

abp